

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Miscellaneous Application No. 85128 of 2020
(on behalf of Appellant)

in

Service Tax Appeal No. 89043 of 2018

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/345-346/17-18 dated 20.01.2018 passed by Commissioner of GST and CX. (Appeals-III), Mumbai)

**M/s IIT Ians Pace Education Pvt.
Ltd.**

.....Appellant

401-406, 4th Floor,
Shopper's Point, S.V. Road,
Andheri (West), Mumbai-400058

VERSUS

**Commissioner of C.G.ST.-
Mumbai West**

.....Respondent

Mahavir Jain Vidyalaya,
Juhu Lane, (Andheri (West),
Mumbai-400058

Appearance:

None for the Appellant

Shri Onil M. Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85319 / 2020

Date of Hearing: 25.02.2020

Date of Decision: 25.02.2020

Per: S.K. MOHANTY

The applicant has filed this miscellaneous application, seeking for withdrawal of appeal on the ground that it has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Prayer made in the miscellaneous application is considered. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**